

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, CHENNAI**

**CA/71 & 72/CAA/2017**

**PRESENT: SHRI MOHD SHARIF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL**

**IN THE MATTER OF THE COMPANIES ACT, 2013  
SECTION 230**

**AND**

**IN THE MATTER OF THE KASTURI MILLS LIMITED AND SENTHIL FRUIT  
PRODUCTS PRIVATE LIMITED**

**CORRIGENDUM**

In exercise of powers under Rule 154 of the National Company Law Tribunal Rules, 2016 in the orders passed by Hon'ble Members on 09.06.2017


**Line 4 :**


The date of meeting is fixed as 20.07.2017. Accordingly the order dated 01.06.2017 stands modified.

Be read as

**Line 4 :**

The date of meeting is fixed as 20.07.2017. The Applicant Company may make publication of the notice in the New Indian Express, Tamilnadu Edition instead of all India edition of New Indian Express. Accordingly the order dated 01.06.2017 stands modified.

  
(S.VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIF TARIQ)  
MEMBER (JUDICIAL)

**DATED THIS THE 9<sup>TH</sup> DAY OF JUNE, 2017**